## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH CALCUTTA

No.R.A.33 of 2006 (O.A.889 of 1997)

Date of order: 26.06.2008

Present : Hon'ble Mr. P.K. Chatterji, Administrative Member

Hon'ble Dr. D.K. Sahu, Judicial Member

NURUL HUDA JAMADAR

VS.

UNION OF INDIA & ORS.

For the applicant

: Dr. (Ms.) S. Sinha, counsel

For the respondents: None

ORDER

## Per Dr. D.K. Sahu, J.M.

Heard ld. counsel for the applicant. None appears for the respondents.

- 2. This review application has been filed by the applicant of O.A.No.889 of 1997. On perusal of the review application and after hearing the oral submission of Dr.(Ms.) S. Sinha, it appears that the applicant wants the matter to be reopened for fresh appraisal. But there is no scope for such re-appraisal in such review application. Dr. Sinha was not able to show us as to what was the error faced on the record based on which the judgment was delivered.
- 3. We, therefore, hold that the review of our order is not justified. Accordingly we dismiss the review application. No order as to cost.

Drop

MEMBER(J)

MEMBER(A)